

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/8971/2021

This the 17th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tahira Aziz, Aged 43 years, D/o Late Abdul Aziz Bhat, R/o Mandirbagh Srinagar, Kashmir.

....Applicant

(Advocate: M/s Shabir Ahmad Naik-Not Present)

Versus

State of Jammu & Kashmir through Commissioner Secretary to Govt. Housing & Urban Development Department, Civil Sectt. Srinagar/Jammu and 3 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.8971/2020) arises out of SWP No.1694/2017, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun